WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Disinvestment in CIL

- 1. SHRI TIRUCHI SIVA: Will the Minister of COAL be pleased to state:
- (a) whether Government intends to divest a 10 per cent stake in Coal India Limited (CIL);
 - (b) if so, the details thereof and if not, the reasons therefor; and
 - (c) how the divestment is expected to impact CIL?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) Yes Sir.

- (b) Government has approved the proposal regarding disinvestment of 10% paid up equity of Coal India Limited (CIL) out of Government of India's shareholding of 78.65% through Offer for Sale (OFS).
- (c) As per SEBI guidelines every listed company must have a minimum public shareholding of 25% latest by August, 2017. This divestment would increase the public shareholding to the desired level thereby company will comply with SEBI guidelines.

Unsold coal stock of CIL

- 2. SHRI DILIP KUMAR TIRKEY: Will the Minister of COAL be pleased to state:
- (a) whether it is a fact that the Coal India Ltd. (CIL) now has a lot of unsold coal in its stock;
- (b) whether it is also a fact that CIL has been unable to find a market for this stock; and
 - (c) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) Coal India Limited (CIL) has informed that closing stock of coal as on 31.03.16 is 57.674 Million Tonne(MT). During 2015-16, coal stock of CIL has increased by 4.205 MT from 53.469 MT as on 01.04.2015 to 57.674 MT as on 01.04.2016 mainly on account of regulated lifting by Power Utility (PU) sector in view of their comfortable coal stock position of 38.87 MT as on 31.03.2016, which is equivalent to 27 days' requirement. CIL has recently taken several measures to liquidate the coal stocks which include the following:-